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Title: Regarding passage of Appropriation (Railways) Vote on Account Bill, 2005; Appropriation (Railways) Bill and Parel Investments and Trading Private Limited and Domestic Gas Private Ltd. (Taking over of Management) Repeal Bill, 2005.

12.02 hrs.

MESSAGES FROM RAJYA SABHA

AND

BILL AS PASSED BY RAJYA SABHA-LAID

SECRETARY GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

(i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) Vote on Account Bill, 2005, which was passed by the Lok Sabha at its sitting held on the 15th March, 2005 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) Bill, 2005, which was passed by the Lok Sabha at its sitting held on the 15th March, 2005 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(iii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Parel Investments and Trading Private Limited and Domestic Gas Private Limited (Taking Over of Management) Repeal Bill, 2005 which has been passed by the Rajya Sabha at its sitting held on the 17th March, 2005."

Sir, I lay on the Table the Parel Investments and Trading Private Limited and Domestic Gas Private Limited (Taking Over of Management) Repeal Bill, 2005, as passed by Rajya Sabha on the 17th March, 2005.
